

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Mr. Sandosh Kumar, you have to introduce the Bill by reading the preamble of the Bill.

The National Commission for the Welfare of Salt Workers Bill, 2024

SHRI SANDOSH KUMAR P. (Kerala): Sir, I move for leave to introduce a Bill to provide for the establishment of a National Commission for the welfare of Salt Workers and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Now, the Parliament (Productivity Enhancement) Bill, 2024. Shri Manoj Kumar Jha.

SHRI MANOJ KUMAR JHA: Sir, I move for leave that for productivity of Parliament enhancement Bill, 2024, whereby each House of Parliament, shall compulsorily sit for not less than 120 days per year.

THE VICE-CHAIRMAN (SHRI VIKARAMJIT SINGH SAHNEY): Mr. Manoj Kumar Jha, you introduce the Bill by reading the preamble of the Bill.

The Parliament (Productivity Enhancement) Bill, 2024

SHRI MANOJ KUMAR JHA (Bihar): Sir, I move for leave to introduce a Bill to provide a framework for enhancing the performance of the Parliament by fixing minimum number of sittings for each House of Parliament, extending the hours of a sitting, introduction of a short Session of Parliament in addition to the existing practice of three Sessions, institution of a mechanism to separately discuss opposition business, compensation for the hours unutilised due to disruptions and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

(THE VICE-CHAIRPERSON, SHRIMATI SUNETRA AJIT PAWAR, *in the Chair*)

SHRI MANOJ KUMAR JHA: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Prevention of Custodial Torture Bill, 2024. Shri Manoj Kumar Jha.

SHRI MANOJ KUMAR JHA: Madam, I move for leave to introduce the prevention of custodial torture Bill, 2024, in true spirit of the Constitution under Article 21 for right to life and personal liberty.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Mr. Manoj Kumar Jha, you introduce the Bill by reading the preamble of the Bill.

The Prevention of Custodial Torture Bill, 2024

SHRI MANOJ KUMAR JHA (Bihar): Madam, I to move for leave to introduce a Bill to provide a framework for the prevention of custodial torture inflicted by public servants, punishment and compensation for custodial crimes, rehabilitation of victims, protection of victims, complainants and witnesses, and matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI MANOJ KUMAR JHA: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Constitution (Amendment) Bill, 2024 (Amendment of Articles 124 and 216). Shri Manoj Kumar Jha.

SHRI MANOJ KUMAR JHA: Madam, the Bill pertains to the Constitution (Amendment) Bill, 2024, to amend Articles 124 and 216, whereby, I propose for representation of SCs, STs and OBCs in higher judiciary which remains unrepresented so far.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Shri Manoj Kumar Jha, you introduce the Bill by reading the preamble of the Bill.

The Constitution (Amendment) Bill, 2024 (amendment of articles 124 And 216)

SHRI MANOJ KUMAR JHA (Bihar): Madam, I move for leave to introduce a Bill further to amend the Constitution of India.